

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

ITEM No.09

**I.A.No.147/2020, 111/2021, 131/2022, 93,
123, 126, 134, 209, 233/2021, 263, 413/2022,
117 & 172/2023
C.P. (IB)No.154/BB/2017**

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
M/s. Deepak Cables (India) Ltd.	...	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.10.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator	:	Shri Ullasa.B.C, PCS
For I.A.No.147/2020	:	Shri Anal Shah, Adv. for Applicant and Shri Shri T.Ravichandran, Adv. for Respondent
For I.A.111/2021	:	Shri Sriranga.S, Sr. Counsel for Applicant
For I.A.131/2022	:	Shri Sriranga.S, Sr. Counsel for Respondent
For I.A.Nos.131/2022, 93, 123, 126, 134, 209, 233/2021, 263/2022	:	Shri Ravichandran, Adv. for Applicant
For I.A.263/2022	:	Shri Athul Madhavan, Adv. for Respondent

ORDER

I.A.Nos.147/2020:

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. Pleadings are complete. List the case on **29.11.2023**.

I.A.Nos.111/2021:

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. Pleadings are complete. List the case on **29.11.2023**.

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I.A.No.131/2022:

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. Both the parties are at liberty to file brief synopsis, in not more than two to three pages in total, covering all the aspect, if they so desire, within one week.
3. **Order Reserved.**

I.A.No.93, 123, 126, 134, 209, 233/2021:

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. Pleadings are complete. List the case on **29.11.2023**.

I.A.No.263/2022:

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. In spite of availing substantial time no objections has been filed by the Respondent. Therefore, as a last chance, two weeks' time is granted to the Respondent for filing objections, failing which, their right to file the same shall stand forfeited. Further, one week time is granted to the Applicant for filing of rejoinder, if any, after the reply is received.
3. List the case on **29.11.2023**.

I.A.No.413/2022:

1. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Applicant.
2. Ld. Counsel for the Respondent has filed statement of objection vide Diary No.3549 dated 04.07.2023 and the same is taken on record.
3. Ld. Counsel for the Applicant is directed to file rejoinder, if any, within one week.
4. List the case on **29.11.2023**.

I.A.No.172/2023:

1. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Applicant.
2. Ld. Counsel for the Respondent has filed statement of objection vide Diary No.3548 dated 04.07.2023 and the same is taken on record.
3. Ld. Counsel for the Applicant is directed to file rejoinder, if any, within one week.

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4. List the case on **29.11.2023**.

I.A.No.172/2023:

1. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Applicant.
2. List the case on **29.11.2023**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Shruthi